

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 17th day of December, 2004.

QUORUM : HON.MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 598 of 2004

Ishwar Dayal, S/O Late Jhuri Ram, R/O Ameghpur (Taranpur),
P.O. Mughalsarai, District Varanasi.....Applicant.

Counsel for applicant : Sri S.K. Mishra & Sri S.K. Day.

Versus

1. Union of India through the General Manager, E.C. Railway,
Hajipur, Bihar.
2. Sri P. Chakraverty, the Divisional Mechanical Engineer
(DSL E.C. Rly., Mughalsarai, District Varanasi).
3. Sri Tapeshwar Singh, the Office Superintendent, Gr.I,
U/DME(DSL), E.C. Railway, Mughal Sarai, District Varanasi.

..... Respondents.

Counsel for respondents : Sri K.P. Singh.

ORDER (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

By the impugned order dated 27.4.2004, it has been provided that the job of receipt and despatch of all type of correspondence of all section of Diesel Shed will be centrally looked after by the applicant in addition to his previous allotted job. Aggrieved by the allotment of additional job by the impugned order, the applicant, it is submitted by the counsel Sri S.K. Mishra, had preferred a representation and submits that it would meet the ends of justice if the competent authority is directed to consider and dispose of the representation filed by the applicant.

2. Accordingly, the respondents are directed to consider and dispose of the representation of the applicant by a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order.

No order as to costs.

Pras
A.M.

PS
V.C.